

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI**

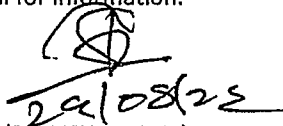
No. 30721-831/Genl./Misc./Circulation/2022

Dated, Delhi the 29.08.2022

Sub:- Notification regarding debarring the Advocates from practicing.

Forwarded a copy of the letter bearing No. 14285/Genl-I/DHC dated 24/08/2022 and this office bearing diary No. 1734/B dated 25/08/2022 alongwith its enclosures i.e. Notification Ref No. 1471/22 dated 25/07/2022 and Ref No. 1472/22 dated 25/07/2022 of Honorary Secretary, Bihar State Bar Council, Patna, Bihar on the subject cited above received from Ld. Joint Registrar(Genl.I), Hon'ble High Court of Delhi, New Delhi, for information and necessary action to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District).
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

  
29/08/22  
(RAKESH PANDIT)

Officer In-Charge, General Branch, Central  
Additional District & Sessions Judge,  
Tis Hazari Courts Delhi

Encl. As above

**HIGH COURT OF DELHI : NEW DELHI**

**(GENL.-ADMN.-I BRANCH)**

No. 14285 /Genl-I./DHC

Dated: 24/8/22

To

**The Principal District & Sessions Judge (Hqrs.),  
Tis Hazari Courts,  
Delhi.**

1734

Sub: Notification regarding debaring the Advocates from practicing.

Sir,

I am directed to forward herewith a copy of Notification Ref. No. 1471/22 dated 25.07.2022 and Ref. No. 1472/22 dated 25.07.2022, received from the Secretary, Bihar State Bar Council, Patna, on the above subject, with a request to kindly circulate the same to all the Principal District & Sessions Judges, Delhi/New Delhi for information and necessary action.

Encl: as above

Yours faithfully,



(Ravinder Kumar Pahuja)  
Joint Registrar(Genl.-I)

Genl. Br.

P. D & S (Hes)

25/08/22



# Bihar State Bar Council

Prafull Chandra Dwivedi  
Secretary

Bar Council Bhawan  
Patna - 800 001  
Ph.: 0612-2505583  
Email: bsbcpatna@gmail.com

Ref. .... 1471/22

Date .... 25/07/22

## NOTIFICATION PROFESSIONAL MISCONDUCT

Ajit Kumar @ Ajit Kumar Sonu, Advocate, Bhagalpur

(En. No. 2475/2012, DATED 26.11.2012).

It is hereby notified for general information that the name of Mr. Ajit Kumar @ Ajit Kumar Sonu, Advocate, Bhagalpur (Bihar), Son of Sri Abhay Prasad Bhagat, who was enrolled as an Advocate by Bihar State Bar Council on 26.11.2012 vide Enrolment No. 2475/2012, has been removed from the State Roll of Bihar State Bar Council by Disciplinary Committee No. III of Bihar State Bar Council vide order dated 2.7.2022 passed in D.C. Enquiry No. 11/2021 on the basis of cognizance taken by the General Body of Bihar State Bar Council vide Resolution No. 80/2021 dated 11.4.2021, Under Section 35(3)(d) of the Advocates Act, 1961. Thus the name of Mr. Ajit Kumar @ Ajit Kumar Sonu, Advocate, Bhagalpur is removed permanently from the State Roll of Advocates of Bihar State Bar Council, Patna as such he is debarred permanently from practicing as an Advocate in any Court or before any authority or person in India, from the date of this notification.

GENERAL BRANCH  
Diary No. 2602  
Date 03/08/22

*Prafull Chandra Dwivedi*  
Secretary  
Bihar State Bar Council, Patna.

Memo No. BSBC/DC/ /2022

Copy forwarded to:-

1. Secretary, Bar Council of India, New Delhi.
2. The Registrar, Supreme Court of India, New Delhi.
3. All the members of Bihar State Bar Council.
4. The Registrars of all the High Courts in India.
5. The Secretary of all the State Bar Councils in India.
6. The Registrar, Central Administrative Tribunal, Patna.
7. The Registrar, State Tribunal in Patna.
8. The Secretary, all the Associations in Bihar.
9. All the Districts and Sessions Judge of Bihar with a request to communicate this notification to all the judicial officers under their jurisdiction.
10. The Secretary, Legal Aid, Patna.
11. The Advocate general, Bihar, Patna.
12. The Law Secretary, Government of Bihar, Patna.
13. The Income Tax Commissioner, Patna.
14. The Sales Tax Commissioner, Patna.
15. All the Collectors of the State of Bihar.
16. The Director, Consolidation, Bihar, Patna.
17. Parties Concerned.

Dated  
THE HIGH COURT OF DELHI  
(Judicial Receipt Section)  
2 AUG 2022  
Diary No. 14812

RECEIPT  
High Court of Delhi  
02 AUG 2022  
Receipt No. 5615

*Prafull Chandra Dwivedi*  
25.7.22  
(Prafull Chandra Dwivedi)  
Secretary  
Bihar State Bar Council, Patna



# Bihar State Bar Council

Prafull Chandra Dwivedi  
Secretary

Bar Council Bhawan  
Patna - 800 001  
Ph.: 0612-2505583  
Email: bsbcpatna@gmail.com

Ref. ...1472/22...

Date 25.07.22...

## NOTIFICATION PROFESSIONAL MISCONDUCT

1. Kapildev Kumar, Advocate, Bhagalpur (En. No. BR/889/2017 dated 12.6.2017)
2. MD. Sharik Manzoor, Advocate, Bhagalpur (En. No.2055/2005 dated 1.9.2005)
3. Umesh Prasad Sharma, Advocate, Bhagalpur (En.No. 957/1990 dated 20.7.1990)
4. Mahesh Prasad Yadav, Advocate, Bhagalpur (En. No.481/2015 dated 4.6.2015)
5. Dinesh Singh @ Bablu Singh, Advocate, Bhagalpur (En. No. 464/2014 dated 21.3.2014)

It is hereby notified for general information that (1) Kapildev Kumar, Advocate, Bhagalpur (En. No. BR/889/2017 dated 12.6.2017) son of Shri Manik Prasad Yadav (2) MD. Sharik Manzoor, Advocate, Bhagalpur (En. No.2055/2005 dated 1.9.2005), son of Md. Manzoor Habib (3) Umesh Prasad Sharma, Advocate, Bhagalpur (En.No. 957/1990 dated 20.7.1990), son of Late Kishun Prasad Sharma (4) Mahesh Prasad Yadav, Advocate, Bhagalpur (En. No.481/2015 dated 4.6.2015), son of Shri Suresh Prasad Yadav (5) Dinesh Singh @ Bablu Singh, Advocate, Bhagalpur (En. No. 464/2014 dated 21.3.2014), son of Shri Sant Lal Singh, who were enrolled as an Advocate by Bihar State Bar Council, have been debarred from practicing as an Advocate for a period of six months by Disciplinary Committee No. III of Bihar State Bar Council by order dated 2.7.2022 passed in D.C. Enquiry No. 11/2021 on the basis of cognizance taken by the General Body of Bihar State Bar Council vide Resolution No. 80/2021 dated 11.4.2021, Under Section 35(3)(c) of the Advocates Act, 1961. Thus (1) Kapildev Kumar, Advocate, Bhagalpur, son of Shri Manik Prasad Yadav (2) MD. Sharik Manzoor, Advocate, Bhagalpur, son of Md. Manzoor Habib (3) Umesh Prasad Sharma, Advocate, Bhagalpur, son of Late Kishun Prasad Sharma (4) Mahesh Prasad Yadav, Advocate, Bhagalpur, son of Shri Suresh Prasad Yadav (5) Dinesh Singh @ Bablu Singh, Advocate, Bhagalpur, son of Shri Sant Lal Singh, are debarred from practicing as an Advocate in any Court or before any authority or person in India, from the date of this notification, for a period of six months.

GENERAL BRANCH

Diary No. 2601

Date 03/08/22

Memo No. BSBC/DC/ /2022

Copy forwarded to:-

1. Secretary, Bar Council of India, New Delhi.
2. The Registrar, Supreme Court of India, New Delhi.
3. All the members of Bihar State Bar Council.
4. The Registrars of all the High Courts in India.
5. The Secretary of all the State Bar Councils in India.
6. The Registrar, Central Administrative Tribunal, Patna.
7. The Registrar, State Tribunal in Patna.
8. The Secretary, all the Associations in Bihar.

*P. Dwivedi*  
Secretary  
Bihar State Bar Council, Patna

Dated-.....

GENERAL RECEIPT Bar Council of India 02 AUG 2022 Receipt No. 5614
--